

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.
Vs

.... **APPLICANT / PETITIONER**

Earth Iconoic Infrastructures Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- **Mr. Neeraj Kr. Gupta, Advocate**

For the Respondent(s):-

ORDER

Learned Counsel for the respondent states that a copy of the rejoinder has been received by him yesterday and he was not able to seek instructions from the respondent on account of indisposition of his father.

List for arguments on 14th March, 2018.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)